

वापिस क्यों नहीं आई हैं ? इसका क्या कारण है ?

Shri M. C. Chagla: Well, the official information that I have is that 13 statutes were sent on the 27th of September to the All India Fine Arts and Crafts Society and all have been received back. If my hon. friend has any further information, he may pass it on to me. I will look into it.

Shri Ranga: What is the name of this institution?

Shri M. C. Chagla: The College of Arts run by the Delhi Administration.

श्री हुकम चन्द कछवाय : क्या सरकार के ध्यान में यह बात आई है कि हाल में दिसम्बर के महीने में वहां के प्रिंसिपल अमरीका यात्रा पर गये थे और अपने साथ कालेज में बनी हुई मूर्तियां भी ले गये थे जो हजारों की कीमत की थीं। पहले तो वह कलकत्ता ले गये फिर कलकत्ता से अमरीका ले गये और काफी कीमतों पर उन को बेच कर प्राये हैं। अगर सरकार के ध्यान में यह बात आई है तो उन्होंने इस के लिये क्या कदम उठाये हैं। जो पैसा उन को मिला है वह उन्होंने अपने नाम में नहीं जमा कराया है बल्कि बैंक में अपने रिश्तेदारों के नाम में जमा कराया है। क्या सरकार इस की जांच करेगी ?

Mr. Speaker: As this information is given to the hon. Minister, he might make enquiries into it.

Shri M. C. Chagla: The hon. Member has sent a letter to me to which I have replied. If he has got any further material, he might send it on to me.

श्री प्रकाशवीर शास्त्री : मैं जानना चाहता हूँ कि यह जो चोरी की मूर्तियां पकड़ी गईं कालेज की वह जहां पर बनी थीं वहां पर उन के ऊपर क्या लागत बैठी थी और जहां वह मूर्तियां बेची गईं वहां वह कितने की बेची गईं ?

Shri M. C. Chagla: About this particular statute that was recovered, it was estimated at Rs. 1,000.

श्री प्रकाशवीर शास्त्री : एक ही मूर्ति कनाट प्लेस में पकड़ी गई थी और उस का दाम 1 हजार २० था। वह तैयार कितनी लागत में हुई थी।

Shri M. C. Chagla: They were just sent for exhibition and they have all been returned.

Dr. L. M. Singhvi: It is not for me to go into the details of the various allegations that are floating around this question. But what would the Minister do to clarify the impression which is at large that the situation in which these statutes were sold or stolen or the proceeds were misappropriated was not fully investigated and the whole affair was hushed up with the connivance of some people in the Administration? It is this impression which ought to be removed and an assurance in this respect has to be elicited from the Minister here.

Shri M. C. Chagla: My hon. friend, Shri Kachhavaia wrote to me. I immediately instituted an inquiry and I have sent a reply to him as to what the result of the inquiry was. If any member of this House has any further material, he might send it on to me. I will certainly inquire into it.

Emergency

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*1225. **Shri S. M. Banerjee:**

Shri Daji:

Shri Rameshwar Tantia:

Shri Linga Reddy:

Shri Madhu Limaye:

Shri Kishen Pattinayak:

Dr. Ram Manohar Lohia:

Will the Minister of Home Affairs be pleased to state:

(a) whether a final decision has been taken by Government to revoke the Emergency; and

(b) if not, the reasons for the delay?

The Minister of State in the Ministry of Home Affairs and Minister of Defence Supplies in the Ministry of Defence (Shri Hathi): (a) No.

(b) The matter requires to be examined carefully in the over-all context of the requirements of national security. The examination of such a vital question and taking a decision about it is likely to take some time.

Shri S. M. Banerjee: All sections of the people in the country have expressed themselves vehemently against further continuation of this anti-people and hated emergency. I would like to know whether it is a fact that the revocation of the emergency is being delayed only because of the pressure of the Chief Ministers.

The Minister of Home Affairs (Shri Nanda): It is not a question of the opinion of any person as to whether there should be continued use of emergency powers. It is a question of assessment of the situation. The hon. Member referred to the opinions expressed by people. The greatest consideration and respect are shown to opinions expressed in the House and outside. It is in the light of that opinion and the situation prevailing in the country that the matter is being actively considered. We hope that an early decision would be taken.

Shri S. M. Banerjee: My question was whether it is being delayed because of the undue pressure of the Chief Ministers.

Shri Nanda: There is no question of any pressure by anybody.

Shri Hari Vishnu Kamath: Then what happened in the recent conference?

Shri S. M. Banerjee: Since the Government have taken a Hamlet-like approach to the problem, "to be or not to be", and the decision is being delayed and in view of the fact that people have been detained under DIR because of the emergency for the last two years and they are

rotting in jails in illegal detention, may I know whether before a final decision is taken on the revocation of the emergency they will issue necessary instructions to the State Governments to release those people who are in illegal detention?

Shri Nanda: There is no question of any illegal detention and there has been no disregard of other opinion or change in the circumstances. The hon. Member knows that only very recently a statement was made before this House which brought about a very considerable change in the manner in which the provisions of the DIR were going to be applied; that is, no use whatever with regard to any matter which does not relate to national security and even regarding national security very sparing use. Also, any application of it will have to be at the highest level. All these things were done. Still, I had added that we were further considering as to what further steps have to be taken.

Shri S. M. Banerjee: He has not said anything about release.

Shri Nanda: Release are being made as the review calls for and this has been done already.

Shri Daji: It has been stated by the Government and also yesterday in her press conference the Prime Minister made a statement that what is happening in the country—perhaps, she was referring to these bandhs or these movements—makes it difficult to reconsider the question of the emergency. I would like to know whether it is the considered opinion of Government that all the criminal law plus the PD Act, which have been sufficient for British Imperialism to rule over a resurgent and militant India for years, are not sufficient for the Congress popular government to hold down the people. Is it the considered opinion of Government that they must suppress the fundamental rights of the people and insult the judiciary before they can rule?

Shri Nanda: My hope is that even the Preventive Detention Act would not be called into use, it has not to be necessary.

Shri Hari Vishnu Kamath: Amend the Constitution then.

Shri Nanda: Its use is one thing and its presence is another thing.

Shri Hari Vishnu Kamath: You are misusing it.

Shri Nanda: In any case, in relation to any kind of a bandh, particularly a peaceful bandh like the Delhi Bandh, and even otherwise it is not that these extraordinary powers are necessary. We can carry on . . . (Interruption).

Shri Daji: Why do you want to suppress the fundamental rights of the citizen under the Constitution?

Shri Nanda: It is only in relation to an external active threat that the internal situation becomes relevant and not by itself. Therefore it is only that which is the important thing for consideration. As I have already said, this is being pursued very actively and, I think, we will be able to come to some decision soon.

श्री किशन पटनायक : मैं जानना चाहता हूँ कि मंत्रालय की तरफ से जो प्रसेसमेंट हो रहा है, उसमें क्या राज्य सरकारों की राय भी मांगी जा रही है, और अभी तक राज्य सरकारों का इस सम्बन्ध में क्या रुख रहा है।

श्री नन्दा : राज्य सरकारों की राय तो जरूर होती है, और इस में हम ने जो रिलैक्सेशन किया है उस को उन्होंने मंजूर किया है।

डा० राम मनोहर लोहिया : क्या मुझ को मंत्री महोदय यह बतलायेंगे कि दिल्ली में हम संकट कालीन और भारत सुरक्षा कानून के मातहत अभी भी जो कैदी हैं, जिन में ऐसे लोग हैं जो कि मजदूर आन्दोलन के साथ जुड़े हुए थे, उन को छोड़ने की कोई सूत्र

रह जाती है, जिन को सिर्फ यह कह कर कि वह हार्ड कोर हैं रखा जा रहा है। क्या मंत्री महोदय यह नहीं समझते कि हार्ड कोर यानी सख्त आदमी के मातहत बहुत से लोगों के द्वारा अपनी निजी दुश्मनी निकालने का काम किया जाता है। अगर आप चाहें तो मैं उनके नाम भी आप को बतला दूँ। दिल्ली में मजदूर आन्दोलन के कार्यकर्ता अप्रवाल को रखा हुआ है, फिर अखबारवाला लखनपाल है, इस के अलावा बीच बीच में गोपालन साहब यहां आ जाया करते हैं, वामपन्थी कम्युनिस्ट आठ या दस हैं, सब मिला कर कोई बीस आदमी हैं।

श्री नन्दा : निजी दुश्मनी की वजह से किसी को पकड़ा जाये यह तो बिल्कुल इन्डिफेन्सिबल चीज है। इस का कोई जस्टिफिकेशन नहीं है। इसके सिवा जो कुछ मैंने कहा उस में यह बात आ जाती है कि लेबर के लिये किसी वजह से इस का यूज नहीं हो सकता है। अगर हुआ है और उस के मातहत अगर किसी को डिटेन किया गया है तो उस को रिलीज किया जाना चाहिये।

I am prepared at once to see that this is done.

डा० राम मनोहर लोहिया : अब मैं यह बात आप से कह दूँ कि मैंने कम से कम दस बार उन के मंत्रालय को यह मामला दिया।

अध्यक्ष महोदय : उन्होंने कहा है . . .

डा० राम मनोहर लोहिया : कहने का क्या मतलब है। मैं आप से कह रहा हूँ कि मैं ने किया है। कम से कम उस को तो आप सच मानिये। वह कहते हैं कि करेंगे करेंगे लेकिन करते कुछ नहीं हैं।

अध्यक्ष महोदय : आर्डर, आर्डर।

डा० राम मनोहर लोहिया : उन्हें जेल में रहते हुए बरसों हो गये और माननीय सदस्य हंस रहे हैं।

Shri H. N. Mukerjee: In view of the fact that most sedate and respectable people, including Judges of the High Court and the Supreme Court, have expressed themselves on the basis of the examination of cases before them that there is no justification for the Emergency to continue and the constitutional dictatorship of the present-day to be there, may I know how is it that Government's assessment continues to be that, in addition to the normal procedures of the law, it is necessary even now, at this stage, to have this Emergency, and such instances as the continued detention of people who ought to be released in view of the Home Minister's statement in the House do not happen to be released in many different cases, in different States of the country?

Shri Nanda: I have covered all this. I cannot add very much to it. But I may explain that the judicial opinion only deals with one aspect. The other aspect will be considered and we are, as I said, going into all these things and we will take not a very long time to come to a conclusion.

WRITTEN ANSWERS TO QUESTIONS

Indo-Russian Research Collaboration

*1221. **Shri Bibhuti Mishra:** Will the Minister of Education be pleased to state:

(a) whether it is a fact that six Russian scientists who visited India in the first week of January, 1966 have stated that there should be continuous co-operation and collaboration in research between Indian and Soviet Scientists; and

(b) if so, Government's reaction thereto?

The Minister of Education (Shri M. C. Chagla): (a) It is reported that one of the six Russian scientists who visited India during December 1965/January 1966 under the United Nations Expanded Programme of Technical Assistance to the Centres of Advanced

Study Project in Indian Universities, suggested that efforts should be made to continue and strengthen scientific collaboration between Indian and Soviet Scientists.

(b) We already have a programme of cultural and scientific exchanges with the Soviet Union; and we welcome the suggestion to continue and strengthen scientific collaboration between the two countries.

National Council of Educational Research and Training

*1222. **Shri P. R. Chakraverti:**
Shri Ram Sewak Yadav:
Shri Bagri:
Shri Dharmalingam:
Shri M. Rampure:
Shri Onkar Lal Berwa:

Will the Minister of Education be pleased to state:

(a) whether the National Council of Educational Research and Training is being reorganised on the basis of the recommendations made by UNESCO expert;

(b) the steps taken to promote closer contact with the Universities and educational Institutes; and

(c) the steps taken to step up the Council's publication programme?

The Minister of Education (Shri M. C. Chagla): (a) The recommendations of Dr. Hayden, Unesco expert are considered in developing the further work of the National Council.

(b) Closer contacts with Universities and other educational institutes are promoted through research projects, extension service centres, summer institutes, seminars and so on. The National Council is also securing the services of university teachers on a secondment basis.

(c) A comprehensive programme for educational literature has been implemented and the Publications Unit of the Council is being expanded